

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs), DELHI

No. _____

Dated _____

NOTICE:

It is notified to the advocates that as per the unanimous decision of the Members of the Election Committee, the members of the Delhi Bar Association may file their declarations in the form of an affidavit in the Office of the Delhi Bar Association we.f. **21.01.2019** on all working days from 10.00AM to 5.00PM on or before **25.03.2019**.

For the convenience of the members, the proforma of the declaration is enclosed herewith (**Annexure-A**).



(Mirza Zahid Beg)

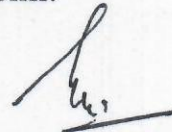
Nodal Officer, Election Committee DBA,
Tis Hazari Courts, Delhi

No. 219/7414-7418

Dated. 23 JAN 2019

Copy forwarded for information and necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi
2. PS to Ld. District & Sessions Judge (HQs), Tis Hazari, Delhi.
3. Incharge Care Taking Branch with a request to display the Notice and Declaration Form on the Notice Board of Tis Hazari Court Complex.
4. Officer Incharge Website Committee, with a request to direct the concerned official to upload the Notice and Declaration Form on the website of Delhi District Court, Tis Hazari.
5. In-charge General Brach, Central District, THC, Delhi.



Nodal Officer, Election Committee DBA,
Tis Hazari Courts, Delhi

S. No.

Self-Attested
Photo

**Declaration Form by way: of Affidavit for the
DBA Election-2019**

(In compliance of the judgment and order dated 31.05.2016 in W.P.(C) No. 8106/2010 titled as P.K. Dash, Advocate and others Vs. Bar Council of Delhi and others and other connected cases).

I, _____, Advocate / Sr. Advocate, Son of / Daughter of/
Wife of/ _____ aged _____ Daughter of / Wife of having
Bar Council (Delhi / other state) Enrolment No. _____ and DBA membership
No. _____, presently residing at _____,
do hereby solemnly affirm and declare as under:

1. I have not filed any declaration or voted for and / or contested for any elective post, in any other Bar Association, of which I am also a member in the immediately preceding election and that I will not do so in any election during this year in such other Bar Association.
2. In case this declaration is detected to be false, my right to vote shall remain suspended for three years after such declaration is detected to be false.

Deponent

Verification:

Verified at Delhi on _____ this _____ that the contents of this
declaration/ affidavit is true and correct.

Deponent